## <u>COURT-I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### DFR NO. 2405 OF 2019 & IA NO. 2137 OF 2019

Dated: 5<sup>th</sup> December, 2019

#### Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

#### In the matter of:

M/s. Rayala Wind Power Company Private Limited & .... Appellant(s) Ors.

Versus ctricity Regulatory Commission & ....

Andhra Pradesh Electricity Regulatory Commission & .... Respondent(s) Ors.

Counsel for the Appellant(s)	:	Mr. Venkatesh Nishtha Kumar Mr. Somesh Srivastava Mr. Vikas Maini Mr. Suhael Bhuttan Ms. Lasya Pamidi Ms. Revanta Solanki
Counsel for the Respondent(s)	:	-

# <u>ORDER</u>

On third objection of the Registry, since other proforma Respondents have no adverse interest than that of the Appellant, requirement of service of notice on them may not be necessary at this stage. Heard Mr. Sajan Poovayya, learned senior counsel arguing for Appellant. Records perused. Stay granted staying further proceedings in OP No. 66 of 2019 on the file of Andhra Pradesh Electricity Regulatory Commission, vide separate orders.

Issue notice to Respondents, returnable on 23.01.2019. Dasti, in addition is permitted.

List the matter on 23.01.2019.

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson